

STATE Vs. Pawan  
FIR No. 408/2021  
PS Mayur Vihar  
U/s 379/356 IPC Act

12.08.2021

Present : Ld. APP for the State.

Sh. Mahesh Chand, Ld. LAC for applicant/accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Pawan is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the applicant/accused is in J/C since 31.07.2021;
2. that the applicant/accused is young boy of 18 years of age and has no previous involvement of any kind whatsoever;
3. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one local surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/12.08.2021

FIR No. 167/2021  
PS Mayur Vihar  
State Vs. Kailash @ Haresh

13.08.2021

This is an application for bail under Section 437 Cr. P. C. filed on behalf of applicant Kailash @ Haresh.

Present : Ld. APP for the State.

Sh. Naveen Singh, counsel for the accused/ applicant.

Counsel for the accused submits that he may be allowed to withdraw the present application.

Heard. Considered.

In view of the submissions made by the counsel for the applicant/accused the present application is dismissed as withdrawn.

Application disposed off accordingly.

Copy dasti.



**(ANSHUL MEHTA)**

MM (East)/KKD/Delhi/13.08.2021

FIR No. 17427/2021  
PS Gandhi Nagar  
State Vs. Abhishek @ Sachin  
U/s 379/411/34 IPC

13.08.2021

Present : Ld. APP for the State.

Ld. LAC for the accused.

An application U/Sec. 437 Cr.P.C. for the release of the accused Pawan is moved by his Counsel.

IO in person.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the applicant/accused is in J/C since 10.07.2021;
2. that the applicant/accused is young boy of 21 years of age and has no previous involvement of any kind whatsoever;
3. that the case property has already been recovered;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 10,000/- with one local surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

**(ANSHUL MEHTA)**

MM (East)/KKD/Delhi/13.08.2021